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ITEM NO.82

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 6815/2014

U.P. RAJKIYA NIRMAN NIGAM LTD.

Appellant(s)

VERSUS

L.N. GUPTA

Respondent(s)

(with appln. (s) for exemption from filing O.T. and substituted service and interim relief and office report)

Date : 20/10/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Tushar Bakshi,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Ld.counsel for the appellant has not filed the statement of case. Service of notice is complete on the respondent, but no one has entered appearance on his behalf. However, statement of case is not mandatory as per amended Supreme Court Rules,2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB